

**IN THE INCOME TAX APPELLATE TRIBUNAL, 'H' BENCH
MUMBAI**

**BEFORE: SHRI AMIT SHUKLA, JUDICIAL MEMBER
&
SHRI OMKARESHWAR CHIDARA, ACCOUNTANT MEMBER**

**ITA No.1811/Mum/2024
(Assessment Year :2017-18)**

M/s. Trambak Gold LLP B/102, Louts Apartment Shree Prashtha Complex, Near Funfiesta, Nallasopara(W) Thane, Maharashtra	Vs.	ITO 32(1)(8) Mumbai
PAN/GIR No.AAHFT6596M		
(Appellant)	..	(Respondent)

Assessee by	None
Revenue by	Shri Aditya Manohar Rai
Date of Hearing	05/08/2024
Date of Pronouncement	06/08/2024

आदेश / O R D E R

PER AMIT SHUKLA (J.M):

The aforesaid appeal has been filed by the assessee against order dated 29/08/2022 passed by NFAC, Delhi for the quantum of assessment passed u/s.143(3) for the A.Y.2017-18.

2. The appeal of the assessee was decided *exparte* by the ld. CIT (A) as assessee did not respond to the notice sent by the ld.

CIT(A). Even before the Tribunal notices have been sent, however, there has been no response on behalf of the assessee.

3. Further, Registry has pointed out that the appeal of the assessee is time barred by 530 days and this fact was pointed out through order sheet entry dated 05/06/2024 and accordingly, notice was sent again for appearance on 05/08/2024. However today also, none appeared on behalf of the assessee. Neither, there is any application for condonation of delay justifying the reasons for delay in filing of appeal for more than 530 days. Accordingly, the appeal of the assessee is dismissed *in liminie* as barred by limitation.

6. In the result, appeal of the assessee is dismissed.

Order pronounced on 6th August, 2024.

Sd/-
(OMKARESHWAR CHIDARA)
ACCOUNTANT MEMBER

Mumbai; Dated 06/08/2024
KARUNA, *sr.ps*

Sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. CIT
4. DR, ITAT, Mumbai
5. Guard file.

//True Copy//

BY ORDER,

(Asstt. Registrar)
ITAT, Mumbai